

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No112
C.P.(CAA)/48(AHM)2021
in
C.A.(CAA)/46(AHM)2021

Order under Section 230-232 Co. Act, 2013

IN THE MATTER OF:

Innovative Healing Systems(Gujarat) Pvt Ltd
Innovative Healing Systems(India) Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..08/03/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Adv.
For the Respondent : Mr. Sanjeev Kumar jain, Adv.

ORDER

Learned Counsel for the Petitioners state that order dated 23.02.2022 is complied. The response to the report of the Liquidator has come on record. The Income Tax Department was directed to ensure that the report is reflected on e-portal before next date of hearing and copy be served. Learned Counsel for the Petitioner states that copy is not received. None Appears for the Income Tax Department. Registry is directed to issue notice to Income Tax as to why the order dated 23.02.2022 is not complied.

List on 30. 03.2022

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)